



2026:AHC:19158

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1725 of 2023

Radheyshyam And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Yadav
Counsel for Respondent(s)	:	CSC, Nand Lal Yadav, Nehal Beg

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard Sri Rajesh Yadav, learned counsel for the petitioners, Sri Nehal Beg, learned counsel for the private respondent no.4 and learned Standing Counsel for the State respondent nos. 1 to 3.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, assailing the order dated 01.04.2023 passed by the Deputy Director of Consolidation (in brevity 'DDC') in revision No.553 of 2023 under Section 48 of the U.P. Consolidation of Holdings Act, 1953 (in brevity 'UPCH Act'), whereby the order dated 25.06.1998 passed by the Consolidation Officer, based on the compromise, was quashed. During pendency of the writ petition, petitioner and the private respondent no.4 have arrived at a compromise and settled their dispute amicably out of the court.

3. Both the parties have filed Compromise Application No.9 of 2025 for deciding the instant writ petition on the basis thereof. While entertaining the Compromise Application No.9 of 2025, this court passed the following order dated December 17, 2025 :-

"In Re: Civil Misc. Compromise Application No. 9 of 2025

1. The instant compromise application along with terms of compromise has been filed with joint affidavit of petitioner nos.1 & 2 as well as respondent no.4 with the prayer that writ petition be disposed of in terms of compromise entered into between the parties.

2. Let the compromise application along with affidavit and terms of compromise be sent for verification before respondent no.2/ Deputy Director of Consolidation, Azamgarh.

3. Parties are directed to appear before respondent no.2/ Deputy Director

of Consolidation on 6.1.2026.

4. Respondent no.2/ Deputy Director of Consolidation, Azamgarh is directed to verify the compromise and remit his report to this Court within ten days from the date of verification.

5. List this case in the daily cause list on 28.1.2026."

4. In pursuance of the order dated December 17, 2025, the learned DDC, Jaunpur, Camp at Azamgarh, has verified the compromise and submitted his report dated 06.01.2026 which is reproduced hereunder :

"प्रेषक,

उप संचालक चकबन्दी,

जौनपुर

कैम्पआजमगढ़।

सेवा में,

रजिस्ट्रार (सिविल सी०)

माननीय उच्च न्यायालय

इलाहाबाद।

संख्या:- 672/ न्यायालय लिपिक / सत्यापन-2025-26

दिनांक- 06.01.-26

विषय:- माननीय उच्च न्यायालय के समक्ष विचाराधीन रिट बी० संख्या 1725/2023 राधेश्याम व अन्य बनाम उ०प्र० राज्य व अन्य में पक्षों द्वारा प्रस्तुत सन्धिपत्र संख्या 9/2025 के सत्यापन के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सम्बन्ध में अपने कार्यालय पत्र संख्या 002669/ रिट-बी०/ए०एच०सी०/ इलाहाबाद दिनांक 19.12.2025 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के साथ मा० उच्च न्यायालय द्वारा उपरोक्त रिट याचिका में पारित आदेश दिनांक 17.12.2025 व पक्षों द्वारा प्रस्तुत सन्धि पत्र दिनांक 18.08.2025 संलग्न करके मा० उच्च न्यायालय के आदेश के क्रम में सन्धि पत्र का सत्यापन करके सत्यापन आख्या दिनांक 28.01.2026 के पूर्व प्रेषित करने का निर्देश दिया गया है।

उक्त के क्रम में सादर अवगत कराना है कि रिट याचिका संख्या 1725/2023 के पक्षकार आज दिनांक 06.01.2026 अपने-अपने अधिवक्ता के साथ उपस्थित हुए। पक्षों द्वारा अपनी पहचान हेतु अपने-अपने आधार कार्ड की छायाप्रति व शपथ पत्र प्रस्तुत किये गये तथा उनके अधिवक्तागण द्वारा वकालतनामा प्रस्तुत किया

गया। उपस्थित पक्षों द्वारा मा० उच्च न्यायालय के समक्ष प्रस्तुत सन्धि पत्र से सहमति व्यक्त की गयी। सन्धि पत्र के सत्यापन हेतु सन्धि पत्र के पृष्ठ संख्या 02 के पृष्ठ भाग पर उभयपक्षों की सहमति के हस्ताक्षर कराये गये तथा पक्षों के हस्ताक्षरों को उनके अधिवक्तागण द्वारा तस्दीक किया गया। सन्धि पत्र का सत्यापन स्वयं मेरे द्वारा करके सत्यापन आख्या सन्धि पत्र के पृष्ठ संख्या 02 के पृष्ठ भाग पर अंकित की गयी है।

महोदय के पत्र के साथ प्राप्त सन्धि पत्र (13 किता) सत्यापन के उपरान्त मूल रूप में व पक्षों के अधिवक्तागण के वकालतनामे (2 किता) व पक्षों तथा सन्धि पत्र के गवाहों के आधार कार्डों की छायाप्रति (5 किता) तथा पक्षों द्वारा प्रस्तुत शपथ पत्र संलग्न कर सत्यापन आख्या महोदय की सेवा में आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक- उपरोक्तानुसार।

(रामकिशोर)

उप संचालक चकबन्दी,

जौनपुर

कैम्प आजमगढ़"

5. Learned DDC has observed that both the parties appeared along with their respective counsel, and the signature of both the parties were identified by their respective counsel.

6. It is submitted that both the parties have arrived at a compromise of their own free volition, without any duress or coercion. They have buried the hatchet and are now living peacefully. Both the parties shall abide by the terms and conditions mentioned in the compromise application.

7. Learned counsel appearing for the private respondent no.4 has nodded the submissions advanced by the learned counsel for the petitioner and contended that the instant writ petition may be decided on the terms and conditions of the compromise.

8. In this conspectus, as above, the instant writ petition is allowed in terms and conditions of the Compromise Application No.9 of 2025, which shall form part of the order of the day. The order dated 01.04.2023 passed by the DDC in revision No.553 of 2023 (Achchelal Vs. Radheyshyam) under Section 48 of the UPCH Act is hereby quashed.

January 28, 2026

vkg

(Dinesh Pathak,J.)